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## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 26 /2017 and IA 83 of 2017 in C.P. No. 30/241-242/NCLT/AHM/2016

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017

Name of the Company:

Chimanlal Ramji Savla & Ors.

V/s.

Flagship Realty Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE /)
1. Kunal 9 Vaishnav	Advocate	Resp No. 1	buy?
2. S', N. Sopars Kar	St. Advocate		
3. ARAVINOH C.	ABV.	PETITIONE	R A A A A A A A A A A A A A A A A A A A
	A18V.	Petitiones	Dasha.
4. NAVIN PAMWA			
5. Amar N. Bhatt	Advocabe	Resp No.I	Man.

## <u>ORDER</u>

Learned Advocate Mr. Arvinda S. with Learned Advocate Mr. Navin Pahwa present for Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Kunal Vaishnav present for Respondents no. 1 and 3.

Learned Counsel appearing for original petitioners requested time to file reply in IA 83/2017 filed by original Respondents.

Original petitioners shall file reply in IA 83/2017 within two weeks serving a copy in advance to Original Respondents.

List the matter 20.07.2017.

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BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 26<sup>th</sup> day of April, 2017.